

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 182/GT/2019**

Subject : Petition for approval of tariff of Meja Thermal Power Station Stage-I (1320 MW) for the period from date of commercial operation of Unit-I (30.4.2019) to 31.3.2024.

Petitioner : Meja Urja Nigam Private Limited

Respondents : Uttar Pradesh Power Corporation Ltd. & 5 ors

Date of Hearing : **16.7.2021**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Ms. Swapna Seshadri, Advocate, MUNPL  
Ms. Ritu Apurva, Advocate, MUNPL  
Shri Harini Subramani, Advocate, MUNPL  
Shri Manish Garg, UPPCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since Unit-II has achieved COD on 31.1.2021, the Commission, while determining the tariff of Unit-I, may consider to grant provisional tariff of Unit-II of the generating station. The Commission observed that since tariff filing forms etc., are required to be revised pursuant to the COD of Unit-II, the Petitioner will be granted liberty to approach the Commission with fresh petition for determination of tariff for Unit-II of the generating station. Accordingly, the Commission asked the learned counsel for the Petitioner to confine her submissions on the determination of tariff of Unit-I of the generating station.

3. The learned counsel for the Petitioner circulated a note of arguments and made detailed oral submissions in the matter, including the issue of time and cost overrun involved in the actual COD of the project. The representative of Respondent No. 1, UPPCL referred to the reply and made elaborate submissions in matter.

4. The learned counsel for the Petitioner, however, prayed for grant of time to file certain additional information in the matter. The representative of the Respondent UPPCL requested for time to file its reply on the additional submissions, if any, to be filed by the Petitioner. The request of the parties was accepted by the Commission.

5. Accordingly, the Petitioner is directed to file additional information by 16.8.2021 with advance copy to the Respondents, who may file its reply by 26.8.2021. Rejoinder, if any, by the Petitioner by 2.9.2021. No extension of time shall be permitted for any reason. Subject to this, order in the Petition in respect of determination of tariff of Unit-I of the generating station is reserved.



**By order of the Commission**

**Sd/-**

B. Sreekumar  
Joint Chief (Law)

